

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 303
IB-897/ND/2022
New IA-1765/2024

IN THE MATTER OF:
State Bank of India

... **Appellant/Petitioner**

Versus

Smt. Ranjit Kaur

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1765/2024: In view of the plea espoused therein the IA-1775/2024 is allowed and the provisions of IBC viz., (Section 19 of IBC, 2016) mentioned in first line of the order dated 13.03.2024 be read as Section 106 of IBC,2016. **The application stands disposed of.**

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)